

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-117/(ND)/2017

In the matter of

Marshall Wire (P) Ltd

Vs.

HL Gandhi Enterprises (P) Limited

....PETITIONER

... RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 02.2.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. P. Nagesh, Advocate  
Mr. Dhruv Gupta, Advocate

For the Respondent/Corporate Debtor : -


ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that an advance copy of this application has been duly dispatched to the Corporate Debtor at its registered office address and the dispatch receipt is also available at Page-209 of the typed set of documents filed along with the application. However, the Tracking report is not available. Let the petitioner file an affidavit of service along with the Tracking report in relation to due service of the advance copy of the application on the Corporate Debtor.

Further, the petitioner is also directed to take one more notice in relation to the next date of hearing which is fixed on 20.2.2018 to the registered office address of the Corporate Debtor within a period of one week from today by post and proof of dispatch and date of service be reflected in the affidavit of service to be filed as directed above. Upon receipt of notice, the Corporate Debtor to show cause as to why this petition should not be admitted.

List on 20.2.2018.

Dasti Process is allowed.

  
02.02.2018  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit